

F.No. 21-6/CPIO-NDCESTAT/2026
Customs Excise And Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-6/2026
Date: 21.01.2026

To

Sh. Ankur Goyal
1C, 1st Floor, A-8 Big Jos Tower
Netaji Subhash Place
Pitampura, Delhi - 110034
Email id: finance@vincitlabs.com

Sub: Information sought under Right to Information Act, 2005 – reg.

Sir,

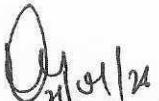
Please refer to your RTI application with Registration No. CESTA/R/E/26/00006 dated 20.01.2026.

Information sought under RTI	Reply to the information
<p>Kindly provide the following information under Section 6(1) of the RTI Act, 2005:</p> <p>1. Certified copy of the CESTAT final order / interim order passed in the case of Sun Pharmaceutical Laboratories Ltd. v. Commissioner of Central Excise, wherein the issue involved tariff classification of a chemically complex, multi-functional organic compound and the Tribunal held that such compound cannot be classified under Heading 2918 merely due to the presence of a carboxyl group, but requires classification based on essential character and dominant structural features.</p> <p>2. Certified copy of the CESTAT final order / interim order passed in the case of Cadila Healthcare Ltd. v. Commissioner of Central Excise, Dominant Character Test Held: Classification must be based on dominant structural character, not isolated functional groups. Application: Dominant character heterocyclic quinolone, not carboxylic acid.</p> <p>3. Certified copy may be provided in electronic (PDF) format or as a physical certified copy, as available.</p>	<p>As per CESTAT (Procedure) Rules, 1982, copy of the appeal or documents filed by the appellant/respondent can only be provided to the parties concerned with the appeal i.e., appellant, respondent or the authorized representative.</p> <p>Further, all the Orders passed in respect of the cases can be downloaded from sub head - daily orders/final orders under head - Orders on the CESTAT website. Also, an option of searching the final orders with keywords is also available on the CESTAT website.</p>

Yours faithfully,


(Vaishali Kharbanda)
Technical Officer/ CPIO

Copy to: Computer Section, for uploading of reply to the RTI on the CESTAT website.


(Vaishali Kharbanda)
Technical Officer/ CPIO

Note:- If the applicant is aggrieved by the information provided, he may appeal to the Hon'ble Shri P.V. Subba Rao, Member (Technical), First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.